

**[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION (i)]**

**Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs**

Corrigendum

New Delhi, the 12th November, 2018

G.S.R. (E):- In the notification of the Government of India, in the Ministry of Finance, Department of Revenue, No. 60/2018-Central Tax, dated the 30th October, 2018, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 1075 (E), dated the 30th October, 2018, in page 15, in line 13, *for* “furnish an application to the effect” *read* “furnish an undertaking to the effect”.

[F. No. CBEC/20/06/17/2018-GST]

(Gunjan Kumar Verma)
Under Secretary to the Government of India